

Annexure 6  
ANSAL PROPERTIES AND INFRASTRUCTURE LIMITED (UNDER CIRP)  
CIRP COMMENCEMENT DATE 16.11.2022  
LIST OF CREDITORS BASIS CLAIMS RECEIVED UPTO 01.12.2022  
LIST OF OTHER CREDITORS (OTHER THAN FINANCIAL AND OPERATIONAL CREDITORS)

List of Creditors as at 10.09.2022															
Sl. No	Claim ID	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingency claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claims under verification	Remarks, if any
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest (Collateral)	Amount covered by guarantee	Whether related party	% voting share in CoC					
1	3201	Odyssey Infrastructure Private Limited	1/12/2022	151000000	151000000	Share Application Money & amount paid for due diligence	-	0	N	-	-	-	140000000	10,999,999	
2	3156	New Look Builders And Developers Private Limited	1/12/2022	1778171894	1778171894	Others	-	0	N	-	-	-	-	0	
3	3073	NK Associates	1/12/2022	1570179	1570179	Others	-	0	N	-	-	-	-	1570178	
4	2648	Kinetic Hyundai Elevator & Movement Tec	1/12/2022	588253	588253	Others	-	0	N	-	-	-	-	588252	
5	2245	RAHUL GURNANI	30/11/2022	117358	117358	Others	-	0	N	-	-	-	-	117357	
6	3445	PRAKASH DEEP FLAT OWNERS WELFA	1/12/2022	1094090	1094090	Others	-	0	N	-	-	-	-	1094089	
		<b>TOTAL</b>		<b>1932541774</b>	<b>1,778,171,899</b>								<b>140,000,000</b>	<b>14,369,875</b>	

1. All claims have been provisionally admitted on the basis of submitted proof of claim and limited information available as per books of the corporate debtor due to non-co-operation of the ERP service provider. The CoC may undergo change subject to the verification and collation of claims which is continuing.

2. As per Regulation 14 of IBC 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

4. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.

